## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 16/73(4)/Chd/2017

Aniali Gupta	Petitioner
Aniaii Gubla	Fetitionei

Versus

M/s Hind Motors Ltd. & Ors. ... Respondents

Present: Mr.Sandeep Saini, Advocate for Mr.Alok Kumar Jain,

Advocate for petitioner.

Mr. Yash Pal Gupta, Advocate for respondent-company

Mr. Yash Pal Gupta, Advocate submits that he filed Memo of Appearance for all the 3 respondents and further submits that copy of the petition was not supplied to him yet. Copy of the petition has now been supplied by learned counsel for the petitioner. Learned counsel of respondent-company also seeks time to file reply and Power of Attorney along with the authorisation in the instant petition.

List the matter for 26.05.2017. The needful be done at least four days before the date fixed

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

April 26 2017